

LITEM NO.14

COURT NO.8
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XI

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014
(Arising out of impugned final judgment and order dated 20/01/2014
in WPC No. 3020/2014 passed by the High Court of Judicature at
Allahabad)

M/S.PANTALOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief
and office report)

(For final disposal)

WITH

SLP(C) No. 36460/2012

(With appln.(s) for stay and appln.(s) for permission to file
additional documents and appln.(s) for exemption from filing O.T.
and Interim Relief and Office Report)

Date : 15/03/2016 These petitions were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Shantanu Sagar,Adv.

Mr. Chandra Prakash,Adv.

For Respondent(s) Mr. S.R. Singh, Adv.

Ms. Reena Singh, AAG

Mr. Abhinav Malik, Adv.

Ms. Somya Malik, Adv.

Mr. Ashish Malik, Adv.

Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner is said to have fallen
sick.

List the matters after ten weeks.

(Meenakshi Kohli)

(Jaswinder Kaur)

Court Master

Court Master